

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 30.09.2019

Sl. No.	Cases	Total Pendency at the beginning of September, 2019 (Civil-Criminal)	Institution during the month of September, 2019 (Civil -Criminal)	Total Disposal during the month of September, 2019 (Civil- Criminal)	Pendency at the end of September, 2019 (Civil- Criminal)
1	WRIT PETITION	107 02	06 -	07 01	106 01
2	APPEAL	35 64	- 02	01 14	34 52
3	RSA	14 -	- -	- -	14 --
4	FAO	02 -	- -	- -	02 -
5	CONTEMPT	01 -	- -	- -	01 -
6	MISC.CASES	- 04	- -	- -	- 04
7	MISC.APPEAL	- -	- -	- -	- -
8	SUO MOTU TRANSFER PETITION	02 --	01 -	03 -	- -
9.	TRANSFER PETITION	01 -	- -	01 -	- -
10.	BAIL APPLICATION	-- 01	- 01	- 01	- 01
11.	MAC APPEAL	11 -	02 -	01 -	12 -
12.	REVIEW	01 -	- -	01 -	- -
13.	REVISION	03 04	- -	- -	03 04
14.	MAT APPEAL	02 -	- -	- -	02 -
15.	REVISION U/S 19 OF THE (FAM CT.)	-- 01	- -	- -	- 01
16.	LEAVE PETITION	- 04	- 02	- 02	- 04
17.	ARBITRATION PETITION/APPEAL	04 -	-- -	- -	04 -
18.	S.A.O.	- -	- -	- -	- -
19.	REFERENCE	- -	- -	- -	- -
20.	C.O.	02 -	01 -	- -	03 -
21.	TAX APPEAL	04 -	- -	- -	04 -
22.	SP. APPEAL	01 -	- -	- -	01 -
23.1	Ex.P.	- -	- -	- -	- -
	GRAND TOTAL	190 80	10 05	14 18	186 67

Note:-

1. Appeal(Civil) includes-RFA, WA & Appeal(C) U/s 30 of the Employee' Compensation Act, 1923.
2. Appeal(Criminal) includes-Criminal Appeal and Appeal (Crl.) U/s 42 of the Prevention of Money Laundering Act, 2002.

